

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2745**

**TO BE ANSWERED ON WEDNESDAY, THE 03<sup>RD</sup> JANUARY, 2018.**

**National Mission for Justice Delivery**

**2745. SHRI SUMAN BALKA:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has approved continuation of the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary beyond the 12th Five Year Plan to be implemented in a Mission Mode through National Mission for Justice Delivery and Legal Reforms programme and if so, the details thereof;**
- (b) whether the Government has also approved setting up of an on-line monitoring system with geo-tagging by the Department of Justice enabling data collection on progress, completion of court halls and residential units under construction including monitoring of future projects as well as better asset management and formulation of norms and specification for the same; and**
- (c) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE  
AFFAIRS  
(SHRI P. P. CHAUDHARY)**

(a) to (c): Yes, Madam. The Government has approved the continuation of the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary beyond 12<sup>th</sup> Five Year Plan i.e. from 01.04.2017 to 31.03.2020. The Scheme will continue to be implemented in a Mission Mode with an estimated outlay of Rs.3,320 crores. Approval has also been given for (i) setting up of an on-line monitoring system with geo-tagging by the Department of Justice enabling data collection on progress, completion of court halls and residential units under construction, including for future projects as well as better asset management; and (ii) Formulation of norms and specification of court halls and residential units to be constructed under Scheme for implementation throughout the country for future.

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